

जहाँ हरियाणा राज्य बुनियादी ढांचा और औद्योगिक विकास निगम ने औद्योगिक आदर्श नगर क्षेत्र तथा थीम/विशिष्ट पार्क विकसित किए हैं जैसे कि औद्योगिक आदर्श नगर क्षेत्र, मानेसर, औद्योगिक आदर्श नगर-क्षेत्र, बावल, औद्योगिक आदर्श नगर-क्षेत्र, रोहतक, सूचना प्रौद्योगिक पार्क मानेसर, सूचना प्रौद्योगिक पार्क, पंचकूला, इत्यादि। अनुज्ञप्तिधारी को उचित ढांचा तथा फर्नीचर रखना तथा सफाई तथा स्वास्थ्यकर पर्यावरण बनाए रखना अपेक्षित है। शराब खाना चलाने वाले लाईसेंसधारी या उसके अधिकृत व्यक्ति के पास जीएसटीन नम्बर होना चाहिए और एफएसएसएआई के साथ पंजीकृत होना चाहिए।”।

अनुराग रस्तोगी,
अपर मुख्य सचिव, हरियाणा सरकार,
आबकारी तथा कराधान विभाग।

HARYANA GOVERNMENT
EXCISE AND TAXATION DEPARTMENT

Notification

The 9th June, 2021

No. 25/X-I/P.A.1/1914/S.58/2021.— Whereas the State Government considers necessary that the rules should be brought into force at once; so in exercise of the powers conferred by sub-section (1) read with sub-sections (2) and (3) of Section 58 of the Haryana Excise Act, 1914 (Punjab Act 1 of 1914), the Governor of Haryana hereby makes the following rules further to amend the Haryana Restaurant (Consumption of Liquor) Rules, 1988, namely:-

1. (1) These rules may be called the Haryana Restaurant (Consumption of Liquor) Amendment Rules, 2021.
(2) They shall come into force with effect from the 12th day of June, 2021.
2. In the Haryana Restaurant (Consumption of Liquor) Rules, 1988, in rule 5, for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) Subject to other provisions of these rules, a license in form L-52 (Tavern) and subject to the conditions contained therein may be granted on the following fee structure:-

District	Fixed fee per Tavern
Gurugram	3% of license fee of zone
Faridabad and Panchkula	2% of license fee of zone
Other districts	1.5% of license fee of zone

The Tavern shall not be operated in an open space without boundary. The space shall to be confined and enclosed and shall not be a thorough fare or a crossing being used by general public. The space shall not be ordinarily visible to the passersby and the access to such a space should be through a well defined entry. The overall objective is to prevent drinking in public in full view of the passersby. Tavern shall only be operated from adjoining place to the vend and in the same premises. The area of Tavern shall be approved by Deputy Excise and Taxation Commissioner (Excise) at the time of approval of the Tavern and licensee shall not encroach beyond the area approved. Liquor shall not be sold or served in any manner in the Tavern.

In order to prevent rowdy and drunken behavior in public, one Tavern with each retail vend, shall be allowed by the Deputy Excise and Taxation Commissioner (Excise) strictly as per the provisions of the Excise Policy and relevant Excise Rules/Intoxicants License and Sales Orders 1956, for each retail outlet of liquor (L-14A/ L-2) in urban areas and sub-urban areas falling within five Kilometers from the outer limit of respective Municipal Corporation/Council/Committees and borders with other States. Further, Tavern may also be allowed in places where Haryana State Infrastructure and Industrial Development Corporation has developed industrial Model Township and theme/specialized parks like IMT Manesar, IMT Bawal, IMT Rohtak, IT Park Manesar, IT Park Panchkula, etc. The licensee is required to have proper structure and furniture and to maintain cleanliness and hygienic environment. The licensee or his authorized person running Tavern must have a GSTIN Number and must be registered with FSSAI”.

ANURAG RASTOGI,
Additional Chief Secretary to Government Haryana,
Excise and Taxation Department.